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CRM-M-42778-2023

**SHRIPRIYA AGGARWAL VS STATE OF HARYANA**

Present: Mr. Rohit Chandel, Advocate,  
for the petitioner.

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1. Learned counsel for the petitioner has submitted that it is a case where the allegations were pertaining to money dispute only and the petitioner is a lady of the age of 29 years and she has been falsely implicated in the present case.
2. Notice of motion.
3. Mr. Naveen Kumar Sheoran, DAG, Haryana accepts notice on behalf of the respondents and prays for some time to seek instructions and to file affidavit in the present case.
4. At this stage, Mr. Prateek Rathee, Advocate has caused appearance on behalf of the complainant and has stated that in case the matter is sent to the Mediation and Conciliation Centre of this Court then there is every likelihood that the matter can be settled.
5. Learned counsel for the petitioner has also stated that since it is a financial dispute, he has no objection in case the matter is sent to the Mediation & Conciliation Centre of this Court.
6. In view of the joint request made by the learned counsel for the petitioner and that of the complainant, let the case be sent to the Mediation and Conciliation Centre of this Court for exploring the possibility of amicable settlement between the parties.
7. The parties are directed to appear before the Mediation and Conciliation Centre of this Court on 25.09.2023.



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8. Adjourned to 15.12.2023, for awaiting report from the Mediation and Conciliation Centre of this Court.

9. Meanwhile, the petitioner is directed to join the investigation and to co-operate fully with the investigation process and on her doing so, the petitioner be released on interim bail subject to her furnishing personal bonds and surety to the satisfaction of Arresting/Investigating Officer. However, the petitioner shall continue to join the investigation as and when called upon to do so and shall abide by the conditions as provided under Section 438(2) Cr.P.C.

10. At this stage, this Court takes cognizance of the language used in the FIR. In the FIR, religion of a person has been mentioned. This is a serious issue. Similar kind of issue also arose in the State of Punjab wherein the religion of a person was mentioned. Earlier this Court had taken a cognizance with regard to mentioning of a caste of a person in the FIR or in any police proceedings but so far as the mentioning of a religion of a person is concerned, the matter came up before this Court pertaining to State of Punjab in CRM-M-50330-2021 wherein an affidavit dated 07.03.2022 was filed by the Assistant Inspector General of Police, Litigation, Bureau of Investigation, Punjab by annexing the instructions issued by the Director General of Police, Punjab that henceforth the religion of a person will not be mentioned. Thereafter, even the Director General of Police, Punjab had also filed an affidavit dated 19.09.2022 in CRM-M-42705-2022 with regard to the corrective measures being taken.

11. The position however pertaining to the mentioning of a religion remains in the Haryana as it is evident from the FIR in the present case.

12. In view of the above, the Director General of Police, Haryana shall file his own affidavit as to what corrective measures will be taken up by the State



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of Haryana in this regard especially on the similar lines as that of the State of Punjab.

13. The learned DAG, Haryana is requested to apprise the aforesaid position to the learned Director General of Police, Haryana.

14. The copy of the affidavits and the letters etc. pertaining to the State of Punjab in the aforesaid two cases have been handed over to the learned State counsel during the course of proceedings and the learned DAG, Haryana is requested to forward the aforesaid documents pertaining to State of Punjab to the Director General of Police, Haryana.

15. List this case for 18.09.2023, for the purpose of affidavit as aforesaid.

**29.08.2023**

*Bhumika*

**(JASGURPREET SINGH PURI)**  
**JUDGE**

